

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).37457/2013

(Arising out of impugned final judgment and order dated 26/09/2013 in CMWP No. 25957/2013 passed by the High Court of Judicature at Allahabad)

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln.(s))

Date : 01/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Ms. Binu Tamta, AOR
Mr. Dhruv Tamta, Adv.
Ms. Nikita Shrivastava, Adv.

For Respondent(s) Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, AOR

Mr. Sanjeev Agarwal, AOR
Mr. Ekansh Agarwal, Adv.

Ms. Pyoli, Adv.
Mr. Amit Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, the matter is adjourned for ten weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER